

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

CP/CA. No. 489/2016

IN THE MATTER OF:

M/s Phoenix ARC Pvt. Ltd. APPLICANT / PETITIONER
Vs.
M/s Grand Eletro Vision Pvt. Ltd. RESPONDENT

SECTION:

Under Section 433, 434, 439 & 450

Order delivered on 03.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :-

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present and represents that compliance affidavit in terms of the provisions of Insolvency & Bankruptcy Code, 2016 as well as Notification dated 29.6.2017 has not been filed. In these circumstances, since the compliance is required to be made on or before 15.7.2017 in the matter, the petition abates, however, with liberty to file the fresh petition as preserved vide Notification dated 29.6.2017 issued by the Central Government.

— Sd —
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— Sd —
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
03.8.2017